

[Shri Hajarnavis]
 nal Tax (Second Amendment) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See LT-911|63].

BUSINESS ADVISORY COMMITTEE

FOURTEENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Fourteenth Report of the Business Advisory Committee presented to the House on the 5th March, 1963."

Shri Hari Vishnu Kamath (Hoshangabad): I am sorry to see that the full-fledged Cabinet Ministry of Parliamentary Affairs, over which my hon. and amicable friend so effortlessly presides, has been down-graded to a mere department, and placed just below what is truly a department, the Department of Atomic Energy. I request you to ensure that this mistake is got rectified and the Ministry is not made a department.

Shri Daji (Indore): The schedule placed before us runs into many hours and it will run into many days. We are very anxious to know when the Government is allotting time for discussion of the Vivian Bose Report, because we would like to have a discussion on it very early, preferably even before the Budget Discussion starts, so that early, preferably even before in the light of this discussion we can focus attention on the Budget. So, we would like to know what the Government has decided about the discussion of the Vivian Bose Report on Dalmia-Jain concerns.

Shri Nath Pai (Rajapur): I have a very brief submission for the consideration of the House. It is in regard to the very inadequate time that has been suggested for discussion of defence. Nothing is of greater importance at this hour than that the House

gives the fullest consideration to the defence preparedness of the nation, and ten hours is totally inadequate to give any serious consideration. May I therefore beg that the Minister concerned may consult you and find a way out to enhance the time for defence. All of us want to speak on that subject, because everything else is subordinate.

श्री बागड़ी (हिसार): अध्यक्ष महोदय, पार्लियामेंटरी एफेयर्स का महकमा बड़ा अहम है।

श्री रामसेवक यादव: अध्यक्ष महोदय, कल विज्ञान एडवाइजरी कमेटी की बैठक में यह निश्चय हुआ था कि मिनिस्ट्री आफ पार्लियामेंटरी एफेयर्स पर भी बहस होगी। क्या वह बात पक्की है?

अध्यक्ष महोदय: यह लिखा हुआ है। माननीय सदस्य उस को देखते तो है नहीं।

श्री योगेन्द्र झा (मधुवनी): अध्यक्ष महोदय, बिहार विधान सभा में अध्यक्ष महोदय ने एक बार यह व्यवस्था दी थी कि सदन के नेता की सीट रिक्त रहने पर कोई दूसरा माननीय मंत्री या सदस्य उस पर नहीं बैठ सकता। हम देखते हैं कि इस सदन में सदन के नेता का स्थान रिक्त होने पर मिनिस्टर आफ पार्लियामेंटरी एफेयर्स उस पर बैठे हुए हैं। मैं यह जानना चाहता हूँ कि क्या वह व्यवस्था यहाँ पर भी लागू है।

अध्यक्ष महोदय: हम पर यह कोई पावन्दी नहीं है कि बिहार विधान सभा में जो कुछ हुआ था, हम भी वही करें। इस बारे में पहले ही सवाल उठाया गया था और उस का फैसला हो चुका है।

Shrimati Renu Chakravartty (Barrackpore): May I just ask one question about the business of this week? Can we presume that the discussion on General Budget will start as scheduled on the 8th as given to us in the bulletin?

Mr. Speaker: On the 12th.

Shri Satya Narayan Sinha: Sir, this point was raised in the other House by the leader of the party to which the hon. Member belongs. I have told him—and he was satisfied—that the sub-Committee appointed by the Cabinet will go into the question and when the report is submitted some useful discussion might take place and so we are awaiting that. The Prime Minister also said that we would discuss it here as soon as that report is available.

Shri Hari Vishnu Kamath (Hoshangabad): Why is it described as a department and not a Ministry . . . (*Interruptions*).

Shri Satya Narayan Sinha: I cannot say of hand when that report will be received or discussed. Some legal experts such as the Attorney-General have been appointed and they may take sometime. They have not told us about the time they would take but we are requesting them to do it as soon as possible.

Shri S. M. Banerjee (Kanpur): Two experts, the Attorney General and Shri Viswanatha Shastri, have been entrusted with this work. If their legal opinion is expected, it will take a long time in which case the report cannot be discussed.

Shri D. C. Sharma (Gurdaspur): I wish to submit respectfully that the time allotted for the Ministry of Atomic Energy should be raised to at least four hours.

Mr. Speaker: We find from previous experience that there are not many who take part in that and therefore the Business Advisory Committee thought this time to be enough. So far as the time allotted to the Defence Ministry is concerned, I may say that his representative also was present in the Committee and then it was agreed to allot this time. If some necessity arises, we will see.

Shri Hari Vishnu Kamath: I too pleaded for more time in the Committee.

Mr. Speaker: But he agreed.

Shri Hari Vishnu Kamath: He reluctantly agreed . . . (*Interruptions*).

Shri D. C. Sharma: The Bose Commission report should be taken up.

Mr. Speaker: That had been brought to the notice of the Government.

Shri Daji: Sir, legal opinion and legal committees have nothing to do with the discussion in this House; we are not going to discuss legal matters but we will discuss it in the political level. How long are we going to be kept waiting. The motion had been tabled and circulated. Am I to understand that it is going to be kept hanging fire till the budget discussion is over? . . . (*Interruptions*).

Mr. Speaker: He should resume his seat now.

Shri Satya Narayan Sinha: The administrative side of that report has also been referred to that committee. It would be useful if their opinion is also before us . . . (*Interruptions*).

Mr. Speaker: They want to know whether after it is obtained from the legal experts, Government would be able to find time for it during the budget discussions or would they put it off till the budget debates are over.

Shri Satya Narayan Sinha: As soon as that report is available, we shall try to find some time. The report is not in my hands just now . . . (*Interruptions*).

Mr. Speaker: The question is:

“That this House agrees with the Fourteenth Report of the Business Advisory Committee presented to the House on the 5th March, 1963.”

The motion was adopted.

Mr. Speaker: We will now take up the next item on the agenda.

Shri Hari Vishnu Kamath: Before you proceed to the next item of business, may I request the Home Minister to make a statement tomorrow, if

[Shri Hari Vishnu Kamath]

not today, on the talks he had had with the King of Nepal. The communique has already been issued. It is a press communique.

Mr. Speaker: It is very unfortunate: the hon. Member had asked my permission whether he could raise that question, and I had definitely asked him not to do it, because I was trying to find it out, and in spite of that request of mine, he ignored that request altogether and stands up. That is very bad.

Shri Hari Vishnu Kamath: May I explain, Sir? I wrote to you. I saw the Secretary going to the Minister and I presume the Minister said that a communique had been issued. I did not want him to make a statement today. I requested if he could make a statement tomorrow. I did not say, "today." It is an urgent, important matter.

Mr. Speaker: It may be a very important matter. But when he definitely wrote to me to seek permission and I refused that, is it proper for a senior Member like him, of his stature and experience, to stand up at that moment and then intervene?

Shri Hari Vishnu Kamath: It is only for asking whether he could make a statement tomorrow, if not today, that I stood up. Tomorrow—I did not say, "today."

Mr. Speaker: He stands up and intervenes.

Shri Hari Vishnu Kamath: I requested you. I did not ask if the Minister could make a statement today, but tomorrow.

Mr. Speaker: Order, order. He has interrupted the proceedings. That was what was objected to. The proceedings have been interrupted.

Shri Hari Vishnu Kamath: It is an important point, and if you do not

allow this to be raised, then, what is Parliament coming to? I am sorry.

Mr. Speaker: I do not know what it is coming to; I do not know what it would go to. But, definitely if he had not asked my permission, then, probably I could have understood some thing. But when he definitely asks for my permission and that is refused, then he stands up.

Shri Hari Vishnu Kamath: I can assure you that I did not daprat from what I asked about. Excuse me: I only asked if the statement could be made tomorrow. I only said, "tomorrow." I did not mention that in the note. I am sorry that you have misunderstood the whole thing. I am sorry I have been put in a very bad position in your eyes. I must make the position clear. I requested you to permit me to ask the Minister to lay a copy of the communique. Now, I do not say that. I did not ask for that. You will kindly observe the difference. I asked whether the Minister could make a statement tomorrow, if not today. If that question is not allowed, I am sorry. In all Parliaments this is allowed. I have seen the proceedings of the British Parliament and all Parliaments, and in all Parliaments such references are allowed to be made. But I am restrained from making a casual, minor reference in the House in regard to the statement. I do not understand this kind of procedure at all. I am sorry to say that, with all respect to you.

Mr. Speaker: This is the procedure that is followed here. I am very sorry if he does not understand it.

The House will now resume further discussion of the railway budget. Shri Subodh Hansda.

12:13 hrs.

RAILWAY BUDGET—GENERAL
DISCUSSION—(contd.)

Shri Subodh Hansda (Jhargram): Mr. Speaker, Sir, yesterday, I was impressing upon the House and the Government the huge network of the